CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH, LUCKNOW

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ANNEXURE -A

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CENTRAL ADMINISTRATIVE TRIBUNAL
Circuit Bench, Lucknow
Opp. Residency, Gandhi Bhawan, Lucknow

INDEX SHEET

1

CAUSE TITLE 1120 of 1987	
NAME OF THE PARTIES	
Ram Krishon Shorma	Applicant
Versus	
D:0:5	Respondent

Part A,B & C

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Annexure -B

CENTRAL ADMINISTRATIVE TRIBUNAL
Circuit Bench, Lucknow
Opp.Residency,Gandhi Bhawan,Lucknow

APPLICATION No. 1126 of 1987

**RANSFER APPLICATION No. of 19

OLD WRIT PETITION No.: 702 of 83

CERTIFICATE

Certified that no further action is required to taken and that the case is fit for consignment to the record room (decided).

Dated:

COUNTER SIGNED :

Signature of the dealing Assistant 212 21

Section Officer/Court Officer

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आदेश पत्नक ORDER SHEET

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No. in Reference Application Register

अपील अनिकरण Appellate Tribunal

अपीलार्थी आवेदक

Appellant Applicant

अपीलार्थी द्वारा आवैदक

बनाम

Appellant Applicant

Vs.

प्रत्यर्थी

FA: 1120/87 W.P. 702/83

R. S. Sharma

Union of Indla 2 ors (P27)

Respondent

प्रत्यर्थी द्वारा Respondent

आदेश की कम संख्या और तारीख Serial number of order and date

संक्षिप्त आदेश, निर्देश देते हुए, यदि आवश्यक हो Brief order, mentioning reference, if necessary

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ORDER SHEET



IN THE CENTRAL ADMINISTRATIONE TRIBUNAL

ALLAHABAD

.....No. 7A 1120 ...of 1987

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GIRCUIT BENCH AT LUCINO. DA./T.A. No. 1120 1987 (T)

Versus

V.O.J. Respondent(s)

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and Shikic Sinha for respondents present and heard.

24/2/09

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD

193 7

	DATE OF DECISION
R. W. Sharma	Petitioner
Si His. Jain	Advocate for the Petitioner(s)
Versus	
· My & others	Respondent
S. u.c. Sinha.	Advocate for the Respondent(s)

CORAM :

The Hon ble Mr. S.S. Misse, Am

The Hon ble Mr. G. S. Sharme, 5h

- Whether Reporters of local papers may be allowed to see the Judgement?
- To be referred to the Reporter or not ?
- Whether their Lordships wish to see the fair copy of the Judgement ?
- Whether to be circulated to other Benches ?. *4.

Dinesh/



Central Administrative Tribunal, Allahabad. LUCKNOW BENCH

Registration T.A.No.1120 of 1987 (W.P.No.702 of 1983)

Ram Kishore Sharma

Petitioner

Vs.

- 1. Union of India
- 2.Chairman Post and Telegraphs Deptt. New Delhi
- 3.Post Master General, U.P.Circle, Lucknow and
- 4. Superintendent, Post Offices, Nainital Division, Nainital ...

Respondents.

Hon'ble D.S.Misra, AM Hon'ble G.S.Sharma, JM

(By Hon'ble G.S.Sharma, JM)

In this writ petition under Article 226 of the Constitution of India received on transfer from the High Court of Judicature at Allahabad u/s.29 of the Administrative Tribunals Act XIII of 1985, the Petitioner has prayed that the order dated 28.12.1978, copy annexure 3, passed by the Superintendent of Post Offices, Naintial Respondent no.4 dismissing him from service be quashed and the Petitioner should be treated to be in continuous service.

2. The relevant facts of this case are that the Petitioner was initially appointed as a Clerk in the Indian aPosts and Telegraphs Department allegedly under the orders dated 11.12.1970 of the Post Master Genera, U.P Lucknow- Respondent no.3. The Petitioner was suspended from service w.e.f. 30.11.1971 in contemplation of a disciplinary proceedings against him and on 1.1.1972 he was served with a charge sheet with the allegation that while working as Registration Clerk at Ramgarh Post Office, he failed to discharge his legitimate duties resulting in loss of an insured letter for Rs.557 and thereby failed to maintain absolute intention

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to duty required by R.3 of Central Civil Services (Classification, Control and Appeal)Rules. In the statement of his defence, the Petitioner explained the circumstances under which the insured article was lost pleading his innocence. His contention was, however, rejected by the disciplinary authority- Respondent no.4 and by way of punishment, Rs.500 were ordered to be recovered from his pay and the period of his suspension from 4.12.1971 to 18.12.1972 in connection with that case was not regularised and he was also not paid any pay and allowances over and above the subsistence allowance for the said period vide order dated 29.11.1972, copy annexure 2.

- The Petitioner has challenged the validity of the order of his dismissal from service on the ground that his very conviction was illegal in view of the provisions of S.72 of the Post Offices Act and R.80 of the Post and Telegraph Manual, Vol.III(Disciplinary Rules) as no criminal Court could take cognizance of any offence in the absence of a complaint made by order or under the authority of the Director General or Post Master General and on the basis of his illegal conviction, the

Respondents could not take the action for his dismissal from service. It is further alleged that in view of the protection guaranteed by Art.20 of the Constitution, the Petitioner could not be prosecuted and punished by his Department in view of his earlier prosecution and punishment by the Department vide annexure 2 and his dismissal is also hit by Art.311 of the Constitution, as the Post Master General was his appointing authority and he could not be dismissed by a lower rank officer-Respondent no.4.

The Respondents have contested the case and in the counter affidavit filed on their behalf by the Respondent no.4, it has been stated that the Petitioner had received the insured article for Rs.557 on 18.9.71 and did not note the same in the relevant register G-9. When the fact came to the notice of the Sub Post Master the matter was reported to the Patti Patwari (Police) The Petitioner was asked to credit the amount of the insured article voluntarily but he did not do so and he was served with a charge sheet dated 1.1.1972 for this misconduct. The Petitioner was found responsble for the departmental lapses and it was accordingly ordered that a sum of Rs.500 be recovered from his pay in 20 monthly instalments vide memo dated 27.3.72. We the request of the Petitioner, who was placed under suspension after this incident, his suspension was revoked vide order dated 18.4.1972 and on his conviction u/s.409 IPO by the competent Court, he was rightly removed from service. The departmental appeal filed by the Petitione: was duly considered and rejected and his contention to the contrary is not correct. It has been further state that the Respondent no.4 was the appointing authorit of the Petitioner and only the selection of the Petitione was made by the office of the Post Master General, U and the actual appointment was made by the Responder

no.4. The validity of the prosecution of the Petitioner was duly considered by the Courts and his contention that his conviction is illegal, is not correct. Art.20 of the Constitution has also no application to the case

of the Petitioner and he is not entitled to any relief.

- 6. In his rejoinder, the Petitioner has stated that he having been once punished for certain misconduct, could not be punished again for the same and the validity of the criminal proceedings can be challenged even now as his prosecution was really barred by law and his dismissal from service is not warranted on the basis of the conviction in criminal case and in any case, the dismissal order is too severe and uncommensurate with the gravity of the offence.
- In our opinion, only two points (i) whether the Petitioner has been removed by an officer of the lower rank than his appointing authority and (ii) whether the Petitioner can be punished again for the same misconduct- arise for determination in this case. In support of the first point the Petitioner has filed copy of letter dated 11.12.1970 of the Respondent no.4 addressed to him stating that he has been provisionally selected for the post of Clerk in Nainital Division by the Post Master General, U.P.Circle and has been Nainital Division. The Applicant was allotted to deserve certain formalities before appointing letter could be issued to him and it was clearly stated that his selection is only provisional and letter, annexure 1, does not entitle him to claim any appointment as of right. We are, therefore, inclined to accept the contention of the Respondents that only the selection of the Petitioner was provisionally made at the level of the PMG but the actual appointment was made by the Respondent no.4 on his being allotted the Nainital Division. The Petitioner has not produced any other

34 1

document before us to show that he was actually appointed by the Respondent no.3 or the Respondent no.3 ever acted as his appointing or disciplinary authority in the past. On the own showing of the Petitioner, he was initially proceeded against departmentally by the Respondent no.4, who had awarded the punishment of recovery of Rs.500 from his pay by way of compensation on account of loss of the insured article caused by the Petitioner and the Respondent no.4 had also disposed of the question of his suspension by passing the order dated 29.11.1972, copy annexure 2. This shows that the Petitioner himself treated the Respondent no.4 as his appointing and disciplinary authority in the past and his contention to the contrary made for the purpose of this case is an afterthought and against the facts. This contention is accordingly rejected.

To substantiate the allegations made by the Petitioner regarding the validity of his conviction, he should have produced the orders of the trial, appella -te and Revisional Courts in his criminal case. These documents have, however, not been filed by any party on record and in para 19 of his counter affidavit, the Respondent no.4 has quoted certain observations of the trial court dealing with the objections of the Petitioner regarding the maintainability of the criminal proceedings against him in the absence of a complaint from the concerned departmental authority and it was held that on the basis of two provisions of law relied upon by the Petitioner, the criminal proceedings against him were not liable to be quashed. The Appellate Court and the Revisional Court must have considered the correctness and validity of these objections of the trial Court and as the conviction of the Petitioner was upheld upto Hon. High Court, we are of the view that the validity of the criminal proceedings against the Petitioner was duly considered by the

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competent Courts and the Petitioner now cannot challenge the effect of his conviction before this Tribunal. There is nothing on record to show that the Petitioner ever challenged the validity of his conviction on this ground before the Hon.Supreme Court or any matter is still pending there. We are, therefore, unable to attach any significance to the contention of the Petitioner about the validity of the criminal proceedings against him and, in our opinion, his conviction is not bad on the ground alleged by the Applicant.

- 8. Now coming to the main point whether the Petitioner having been once punished by an order for recovery of Rs.500 from his pay by way of compensation to make good the loss occasioned by him by the loss of insured article of Rs.557, could be punished again for the same misconduct on his conviction u/s.409 IPC. The Petitioner has placed his reliance on Art.20 of the Constitution which reads as under:-
 - "20. Protection in respect of onviction for offences- (1) No person shall be convicted of any offence except for violation of the law in force at the time of the commission of the act charged as an offence, nor be subjected to a penalty greater than that which might have been inflicted under the law in force at the time of the commission of the offence.
 - $\left(2\right)$ No person shall be prosecuted and punished for the same offence more than once.
 - (3) No person accused of any offence shall be compelled to be a witness against himself. $^{\rm B}$

As is apparent from the very wordings of clause (2) of this Article, the protection afforded by this Article is limited to criminal liability and a person once convicted and punished for one offence cannot be prosecuted and convicted for the same offence. Such guarantee has also been afforded by S.300 of the Cr.P.C. Strictly

speaking, this Article has, therefore, no application the case of the Petitioner. However, principle of double jeopardy recognised on the basis of the spirit of Art.20 of the Constitution is fully applicable to the case of the Petitioner. It is not in dispute that before the Petitioner was convicted u/s.409 IPC by the Criminal Court, the departmental authorities proceed -ed against him under the provisions of CCS (CCA) Rules. He was not only placed under suspension but was also charge sheeted under R.14 of CCS (CCA) Rules and after considering his statement of defence, he was awarded the punishment of recovery of Rs.500 from his pay. He was further deprived of the pay for the period of suspension and was not paid anything more than the subsistance allowance. The period of suspension was also not regularised and it was to be treated as period and not as spent on duty of of suspension for all purposes during his service career is apparent from annexure 2. The Petitioner, thus, was already amply punished for the misconduct of causing loss of the insured article and for the same misconduct which fell within the definition to misappropriation of Govt. property, he was prosecuted and convicted u/s.409 IPC by the CJM Nainital subsequently in 1978. As the Petitioner was already punished for this misconduct and the Respondents did not await the result of the criminal prosecution, he cannot be punished again for thes misconduct merely because he was convicted by the Court for the same misconduct. In our opinion, in order to avoid such an anmolous situation it is always advisable that the result of the criminal prosecution should be awaited before passing the final orders

37 65

in the disciplinary proceedings, if any, initiated servant for the same misconduct. against a Govt. Somewhat, similar question had arisen before the Hon'ble Supreme Court in Shankar Das Vs. Union of India (1985 SCC (L&S) 444). The appellant before the Hon¹ble Supreme Court was a Cash Clerk and he was prosecuted u/s. IPC on the charge of breach of trust involving a sum of Rs.500 only. He repaid the amount and pleaded guilty of the charge. He was convicted by the Magistrate u/s.409 IPC but finding him to be a victim of adverse circumstances, released him u/s.4 of the Probation of Offenders Act. On his conviction he was summarily dismissed from service by the Govt. He challenged his dismissal before the Delhi High Court. The Single Judge of the High Court allowed the writ petition holding that u/s.12 of the Probation of Offenders Act the appellant could not be dismissed but the Division Bench allowed the Letters Patent Appeal of the Govt. and the matter was brought before the Hon. Supreme Court by way of Special Appeal. The Hon. Supreme Court held that S.12 of the Probation of Offenders Act was not applicable and the reasonings of the learned Single Judge of the Delhi High Court could not be accepted but allowed the appeal and upheld the finding of the on other considerations, of Judge. After noting the observations of the learned Magistrate giving the benefit of the Probation of Offenders Act,1958 to the appellant, the Hon.Court proceeded to make the following observations:-

It is to be lamented that despite these observations of the learned Magistrate, the Govt. chose to dismiss the appellant in a huff, without applying its mind to the penalty which could appropriately be imposed upon him insofar as his service career was concerned Clause (a) of the second proviso to Art.311(2) of the Constitution confers on the Govt. the power to dismiss a person from service "on the ground of conduct which has led to his



conviction on a criminal charge." But that power, like every other power, has to be exercised fairly, justly and reasonably. Surely, the Constitution does not contemplate that a Govt. servant who is convicted for parking his scooter in a no-parking area should be dismissed from service. He may, perhaps, not be entitled to be heard on the question of penalty since clause (a) of the second proviso to Art.311(2) makes the provision that Article inapplicable when a penalty is to be imposed on a Govt. servant on the ground of conduct which has led to his conviction on a criminal charge. But the right to impose a penalty carries with it the duty to act justly. Considering the facts of this case, there can be no two opinions that the penalty of dismissal from service imposed upon the appellant is whimsical."

With these observations, the appellant was directed to be reinstated in service forthwith with full back wages from the date of his dismissal until reinstatement and he was also awarded the costs of the case.

9. The case of the Petitioner before us is not much different. He accepted the first punishment awarded to him by the disciplinary authority by way of recovery of Rs.500 from his pay and did not challenge the same in any court of law. It is not shown that the recovery ordered to be made was actually not made due to any fault or other act of the Petitioner. The further loss sustained by the Petitioner on being deprived of his pay for the period of his suspension as well as the order of the disciplinary authority that the period of suspension shall not be regularised and shallbe treated as suspension for all purposes was an additional punishment indirectly sufferred by the Petitioner on account of the same misconduct. conviction for the same misconduct, therefore, could not entitle the Respondent no.4 to punish him again for the same misconduct and that too by awarding the maximum punishment of dismissal from service. This

A- 39

will amount to double jeopardy which is not permissible under the law and, in our opinion, no further punishment could be awarded to the Petitioner on the basis of his conviction and the impugned order, therefore, cannot be sustained.

10. The petition is accordingly allowed and the *\box impugned order dated 28.12.1978 dismissing the Petition -er from service is hereby quashed and the Respondents are directed to reinstate him in service with all back wages and other consequential benefits.

There will be no order as to costs.

2 Inaderica

MEMBER (J)

MEMBER(A)

Dated: 3 4, 1989

Group A - 15- (B)

In the Hon'ble High Court of Judicature at Allahabad, Lucknow Bench, Lucknow.

Writ Petition No. Of 1983.

Ram Kishore Sharma

.... Petitioner.

Versus

Union of India and others.

.... Opp.parties.

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LUCKNOW. DATED: 7.1.83 4-2.83

(Hari Shankar Jain) Advocate, Counsel for the petitioner.

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In the Hon'ble High Court of Judicature at Allahabad, Lucknow Bench, Lucknow.

Writ Petition No. Of 1983

5°93 2001

Ram Kishore Sharma, son of Sri Ghanshyam Lal Sharma,

Ex-clerk Ram Garh Post Office, Nainital, at present
resident of Mohalla Ajan, post office Gola, Distt. Kheri.
....Petitioner.

Versus

- 1. Union of India, through the Secretary Post and Telegraph Department, at New Delhi.
- 2. Chairman, Post and Telegraphs Department, at New Delhi.
- 3. Post Master General, U.P.Circle, at Lucknow.
- 4. Superintendent Post Offices, Nainital Division, Nainital.

.....Opposite Parties.

Writ Petition under Article 226 of the Constitution of India.

B 711183

The petitioner named above most respectfully begs to submit as under:--

1. That the petitioner was appointed as a clerk in the Indian Post and Telegraph Department under the orders of the Post Master General U.P.Circle, Lucknow,

Rum lighore Sharma opposite party no. 3 vide letter No. B-5 dated 11.12.1970

issued by the Superintendent of Post Offices, Nainital Division, Nainital and was first posted at Ram Garh Post Office. A copy of the said appointment order is annexed herewith as Annexure No.1 to the Writ Petition.

2. That the petitioner was suspended from the service w.e.f. 30.11.1971 as some disciplinary proceedings were contemplated against him. Later on a chargesheet was issued to the petitioner on 1.1.1972 on the imputations that the petitioner, while working as Registration Clerk at Ram Garh Post Office, allegedly failed to discharge his legitimate duties resulting in loss of an insured letter for rupees 557/- only and thereby failed to maintain absolute integrity and devotion to duty as required by Rule 3 of the Central Civil Services Classification Control and Appeal Rules (hereinafter referred to as CCS Rules). The petitioner a written statement to the charge sheet on 25.11.1972 and explained as to what had happened to the insured letter in question and contended that he was innocent and that the mistake committed was accidental and there was no dishonest intention and so he was not liable to any punishment. But the Superintendent of Post Offices, Nainital Division, Nainital, rejected the petitioner's contention and confirmed the suspension order vide his order dated 29.11.1972. A copy of the said order is attached herewith as Annexure No.2 to the Writ Petition.

3. That under the orders of the Superintendent Post Offices the petitioner had to pay Rs.500/- towards the penalty imposed by him for the loss of the insured letter. The petitioner deposited the said amount of penalty in monthly instalments as the same had been

Rum ligher sharma deducted from his monthly pay at the rate of Rs. 25/- p.m.



That the petitioner continued to work as his suspension order was revoked with the direction that w.e.f. 4.12.71 to 18.4.1972 the entire period of suspension shall be treated as a period of suspension for all purposes. The said order was passed by the Superintendent of Post Offices as contained in Annexure No.2 to the Writ Petition.

of Reserved Clerk in Pilibhit District on probation for two years with effect from 1.3.1976. It may be mentioned here that the said post was in the nature of promotion and the same was made after the petitioner had deposited the entire amount of penalty. It may be mentioned here that the said order was made only when the authorities were satisfied with the conduct and work of the petitioner in the service and he was awarded good charactor roll entries in the previous years.

of the I.P.C. was also registered with the police of Nainital and so inspite of the fact that the petitioner had been punished by his department for the alleged offence as marrated above, he was challaned by the police of Nainital under Section 409 of the I.P.C. and thereafter a charge sheet was filed in the court of the Chief Judicial Magistrate, Nainital in the year 1978. Ultimately the petitioner was tried under Section 409 I.P.C. and was convicted under Section 409 I.P.C. for a term of two year's R.I. The appeal filed by the petitioner was also rejected by the Sessions Judge, Nainital against which the petitioner preferred a revision in the Hon'ble Allahabad High Court.



That the Hon'ble High Court reduced the

Rum bi shore Shorma

sentenced to already undergone i.e. two months and disposed of the revision petition accordingly.

- 8. That it may be mentioned here that no sanction for prosecution of the petitioner had been obtained from the appointing authority in the said criminal case. It may also be mentioned here that the complaint had not been filed by the Director General of Post and Telegraph Department, or by any other person authorised by him on his behalf. The entire trial of the petitioner was wold ab-initio in absence of a valid complaint by a competent person or authority for which the petitioner would submit in detail in subsequent paragraphs.
- 9. That as soon as the petitioner was convicted by the learned Magistrate, the Superintendent of Post Offices, Nainital dismissed the petitioner from service with effect from 28.12.1978. It may be mentioned here that the revision petition of the petitioner was disposed for by the/Allahabad High Court on 8.5.1979. A copy of the order of the Superintendent of Post Offices dismissing the petitioner from services is annexed herewith as Annexure No.3 to the Writ Petition.
- Allahabad High Court passed in revision, the petitioner requested again and again to the authorities concerned for taking him in the service. Inter alia it was contended that his termination by the Superintendent of Post Offices, Nainital was without jurisdiction as his appointing authority was Post Master General, Lucknow and that the entire trial was void as no valid complaint had been filed against the petitioner by a competent



Aum Wishorke Shormauthority to do so and that he could not be subjected to

double jeopardy in view of Article 20(1) of the Constitution of India.

That the petitioner sent a registered notice under Section 80 of the C.P.C. through his counsel Shri J.N.Srivastava, Advocate, in the month of June, 1981 to opposite party nos 2,3 and 4. A copy of the said notice is attached herewith as Annexure No.4 to the Writ Petition.

That thereafter the petitioner orally and in the authorities a writing requested/to withdraw the dismissal order but none of his representations had been disposed of by the authorities concerned so far. It may be mentioned here that no answer to the notice as mentioned above was given by the authorities mentioned therein and so the petitioner is filing the present Writ Petition against his termination from service with effect from 28.12.1978 under the orders of Superintendent of Post Offices, Nainital.

- 13. That the petitioner preferred an appeal against his dismissal order to the competent authority but it has not been disposed of so far.
- 14. That the petitioner's dismissal from service is quite illegal and without jurisdiction as the impugned order as contained in Annexure No.3 to the Writ Petition has been passed by an authority which is lower in rank of to the appointing authority i.e. the Post Master General, U.P.Circle, opposite party no.3. In view of Article 311(1) of the Constitution of India the dismissal of the petitioner is illegal and unconstitutional and therefore void.
- Aam Wishole Sharmanstitution of India which lays down that no person

shall be prosecuted and punished for the same offence more than once, the petitioner 's dismissal from service was unconstitutional as he was punished by the department and Rs.500/- were recovered from his pay on account of the penalty imposed by the Superintendent of Post Offices and thereafter he was again put to trial before the Magistrate and again he was dismissed from service. It means that the petitioner was punished for the same offence thrice. No criminal case could be filed against petitioner in the court of the Magistrate in view of the constitutional mandate that a person shall be not be subjected to double punishment for the same offence. The word 'prosecuted' occurring in the said provision is very significant as it clearly means that a person shall not only be punished but also he will not be put to trial for the same offence more than once. It is not disputed at all that the petitioner was prosecuted and punished by the Department. He complied with the orders of the punishing authority then there was no scope for the Department to initiate criminal proceedings against the petitioner. Therefore, the entire trial of the petitioner before the criminal court was void and on the ground of the conviction his dismissal from the service was quite illegal.

Act, 1898 the criminal court was not competent to take cognizance on the charge sheet filed by the police as the said provision clearly laws down that " no court shall take cognizance of an offence punishable under any of the provisions of Sections 51,53,54, Clauses (a) and (b), 55, 56, 58,59,61,64,65,66, and 67 of this Act. unless

The provisions of Sections 51,53,54, Clauses (a) and (b)

Ramble Shore Shormuss, 56, 58,59,61,64,65,66, and 67 of this Act, unless

upon complaint made by order of or under authority from,

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the Director General or a Post Master General. Hence
the cognizance taken by the learned Magistrate was quite
illegal as no complaint was filed by the Director
General or a Post Master General in the instant case
and so the trial/and conviction recorded by the learned
Magistrate was without jurisdiction. Therefore for
the purposes of dismissal on the ground as that the
petitioner was convicted by the criminal court could
not have been taken into account. Moreover the
appointing authority did not exercise the power of
dismissal and the appeal and representations preferred
by the petitioner have not been decided so far.

That in view of Rule 80 of the Post and Telegraphs Manual Vol.III (Disciplinary Rules) the cases involving loss of substantial funds exceeding Rs.2000/-only should be reported to the prosecuting agency and the cases involving less serious offences like the petitioner's case should not have been investigated by the police. According to note 4 to Rule 80 the Department can take action and punish only when no prosecution has been launched. In the instant case it is crystal clear that the petitioner was punished by the Department, then there was no question to be

prosecuted by/the criminal court. Hence the trial by the criminal court was in violation of the said mandatory rule and therefore the same could not be taken into account for the purposes of the dismissal on account of conviction.

That in view of the fact that the petitioner's dismissal from service is quite unconstitutional, illegal and void and that the authorities concerned from Gishor Shorted to do justice by not deciding the appeal and

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representations made by the petitioner against the impugned order and having no alternative and efficacious remedy the petitioner invokes the jurisdiction of this Hon'ble Court under Article 226 of the Constitution amongst others on the following grounds: --

GROUNDS.

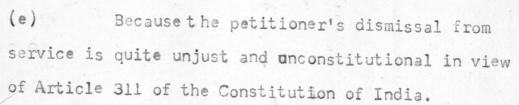
- Because the dismissal of the petitioner from service as contained in Annexure No.3 under the orders of opposite party no. 4 is without jurisdiction as he was not the appointing authority of the petitioner.
- Because a person cannot be prosecuted and punished for the same offence more than once in view of Article 20(2) of the Constitution of India but in the instant case once the petitioner was prosecuted and punished by his Department vide Annexure No.2 to the Writ Petition and thereafter he was tried for the same offence by the criminal court which ended in his conviction. Obviously the prosecution by the criminal court is quite illegal and the same cannot be taken into account for the purposes of the dismissal of the petitioner and action which is in violation of the provisions of the Constitution and the laws is void and so in view of the assertions made above the petitioner's dismissal from service which foblowed due to the conviction by the criminal court, is illegal.
- (c) Because in view of Rule 80 of the Post and Telegraphs Manual the petitioners case should not have been reported to the prosecuting agency as the loss incurred by the Department was less than 2000/- rupees, and so the trial of the petitioner could not have been initiated, therefore his conviction is illegal and the Aunthigher Shormsame could not be the basis for the dismissal of the

petitioner.

A.

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Offices Act, 1898, the criminal court could not take cognizance of the case unless and until a complaint was filed by the Director General or Post Master General personally and so the conviction of the petitioner is void ab-initio. The case law of Bhola Nath Amrit Lal Purohit Versus State of Guirat (1970(2) S.C.C. 414) is fully applicable to the petitioner's case wherein the Hon'ble Supreme Court has kake defined the word 'complaint' and has held that criminal court cannot take cognizance of an offence as mentioned under Section 72 of the Post Offices Act, 1898 unless and until the complaint has been filed by the authorities mentioned in the section itself and declared that the trial held in violation of the said provision was illegal and void.

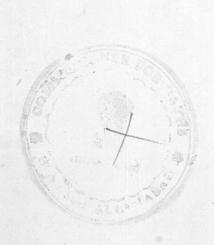


PRAYER

Therefore, it is most respectfully prayed that this Hon'ble Court may be pleased to issue: --

- (i) issue a writ in the nature of mandamus compelling the opposite parties to take the petitioner in service, after quashing the order of dismissal as contained in Annexure No.3 to the Writ Petition.
- (ii) issue any other writ appropriate writ, order or direction declaring the petitioner! dismissal from service as illegal and treating him in service continuously, and





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(iii) to issue any appropriate writ, order or direction as the Hon'ble Court may deem fit and proper in the circumstances of the case, and

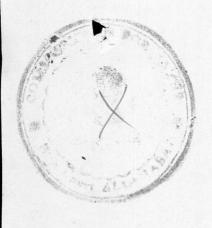
(iv) to allow the petition with costs.

H-S Jan.
(Hari Shankar Jain)
Advocate;

Counsel for the petitioner.

LUCKNOW.

DATED: 7. /. ,1983.



Rum li shore Sharma

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In the Hon'ble High Court of Judicature at Allahabad, Lucknow Bench, Lucknow.

Writ Petition No.

of 1982.

Ram Kishore Sharma

....Petitioner.

Versus

Union of India and others.

.....Opposite parties.

ANNEXURE NO. 7 —

INDIAN POSTS AND TELEGRAPHS DEPARTMENT.

Office of the Supdt. of Post Offices, Nainital
Division, Nainital.

Regd. A.D. Memorandum No. B-5/Ram Kishore Sharma

Dated at Nainital 11/12/70.

To

Sri Ram Kishore Sharma s/o Sri Ghan Shyam Lal Sharma vill. Agan Post Ajan Dist. Kheri(Lakhimpur) U.P.

Subject: - Recruitment to the cadre of clerks/serters.

- 1. Reference your application dated 23.12.69 for appointment of clerk in Nainital division.
- 2. Mou have been provisionally selected for the said post by the P.M.G.U.P.Circle and have been allotted to Nainital Division.
- Matriculation or equivalent examination certificates, Caste certificate (for Sch.Caste/Sch. Tribe candidate only) and other certificates mentioned in your application form. These will be returned to you after verifying the correctness of the copies of certificates furnished by you with your original application form. You are also requested to fill up the enclosed surety bond form, and return it duly filled in with your reply immediately.
- 4. It is made clear that since your selection is only provisional this letter does not entitle you to claim any appointment as of right.
- 5. You should clearly note that in the event of there being no response from you within 10 days from the date of receipt of this letter your name will be removed from the list of approved candidates of this division without any further notice.

Signature/11/12

Supdt. of Post Offices, Nainital Dn. Nainital.



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In the Hon'ble High Court of Judicature at Allahabad,
Lucknow Bench, Lucknow.

Writ Petition No.

of 1982.

Ram Kishore Sharma

.Petitioner.

Versus

Union of India and others. Opposite parties.

ANNEXURE NO. 2

OFFICE OF THE SUPDT. OF POST OFFICES
NAINITAL DN. NAINITAL.

MEMO NO.F/I-I/71-72 dated at Nainital-263002 the29/11/72

Shri R.K.Sharma, the then clerk Rudrapur(Nt) and now clerk Nainital HQ was placed under suspension dissiplinary vide this office memo of even no; dt. 30.11.71 as some disciplinary proceedings were contemplated against him. The suspension order was revoked under this office memo no. even dated 18.4.72 Thus the official remained under suspension from 4.12.71 to 18.4.72.

A chargesheet under Rule 16 of CCS(CCA) Rules 1965 was issued against the official under his office memo of even no. dated 1.1.72 on the imputations that Sri R.K. Sharma, while working as Registration Clerk at Ramgarh on 21.9.71 allegedly failed to discharge his legitimate duties as Registration clerk resulting in the loss of Bombay GPO Ins. letter no. 899 dated 18.9.71 for R.557/- and thereby failed to maintain absolute integrity and devotion to duty as required in Rule 3 of CSS(Conduct) Rules 1964.

After careful consideration of the written defence dtd. 21.1.72 of the official, the undersigned under this office memo of even no. dated 27.3.72

Aun Wisherke Shorma imposed the penalty of recovery of R. 500/- only being



13/31

the proportionate cost of the value of the lost Ins.

letter no. 557 from the pay of the official in 20 equal instalments of R.25/- each.

In this office memo no. even dated 13.11.72

Sri R.K.Sharma was served with a show cause notice asking him to show cause within 10 days as to why the entire period from 4.12.71 to 18.4.72, while he remained under suspension, be not treated a s period of suspension and the allowance for the said period be limited to subsistence allowance already received by the official.

(B) WRITTEN REPRESENTATION.

In this written representation dated 25.11.72 given in response to the above show cause notice Sri Ram Kishore Sharma has stated and representation as follows:--

- (i) That he always works carefully and honestly and is cautious to avoid any irregularity through his carelessness.
- (ii) That on 21.9.71, he performed his duties honestly and with full devotion and that it was his ill luck that Bombay Ins. letter no. 899 for & .557/-was lost. That he does not yet know how the insured letter in question was actually lost.
- (iii) He has further stated that he had no knowledge about how the above insured letter was lost, nor has he got any clear knowledge about it.
- (iv) That he unfortunately gave his consent for recovery of the value of the above Ins. letter from his pay and accordingly a recovery of R.500/- has been ordered from his pay in 20 equal monthly instalments of R.25/- mack per month.



Rum Vi shove Sharma

That he has carried out the orders of thes (v) recovery from his pay implicitly.

As regards the treatment of his suspension period as a period of suspension the official has stated as follows: --

- That he is quite innocent in the matter of (a) the loss of the above Insured letter.
- That in spiteof being innocent he is undergoing recovery of &.500/- from his pay at the cost of his children.
- That inspite of his being innocent he has been punished with Recovery of Rs. 500/- from his pay.
- And in case his period of suspension from 4.12.71 to 18.4.72 is ordered to be treated as a period of suspension for him, it will be a double punishment for the same offence.

On the above argument the official has pleaded that his above period of suspension should be treated as duty.

(C) COMMENTS.

I have carefully examined the written representation of Shri Ram Kishore Sharma dated 25.11.72 and am unable to agree with his contention that he was quite innocent in the matter of loss of the above high value Insured letter no. 899 dated 18.9.71 for R. 557/- at Ramgarh SO(Nt) on 21.9.71. Departmental enquiries made in this loss case, have clearly held him responsible for the loss of this high value Ins. letter at Ramgarh(Nt) on 21.9.71 because after opening the Regd. bag, on 21.9.72, and flum Wishole Shorma taking out this Insured letter, Sri R.K. Sharma failed



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to transfer it under proper receipt to the SPM Ramgarh as was required by departmental Rules. He thus acted in a very irresponsible manner, and caused the loss of this Insured letter through his own fault and nonobservance of Departmental Rules. He was therefore. rightly placed under suspension for such irresponsible and careless work, causing loss of an Insured letter. and the punishment of recovery of R. 500/- he correctly been imposed on him for his own fault and lapses (including non-observance of departmental rules.).

The official could not be exonerated of the charges of grave negligence in his work, for which he was placed under suspension and as such he is not entitled to be treated as on duty, for the period of his suspension from 4.12.71 to 18.4.72. I am also unable to agree with his contention that treatment of suspension period, otherwise than on duty will constitute another penalty or punishment against him for the same offence, because treatment of suspension period is not as statutory penalty under the Departmental Rules.

ORDER

Under the circumstances dtated above I, H.D. Chakrwarti, Supdt. of Post Offices, Nainital Division, Nainital hereby order that the entireperiod of suspension of Sri R.K. Sharma from 4.12.71 to 18.4.72, be treated as a period of suspension for all purposes, and the allowan--ces for the above period be restricted to the subsistence allowance already drawn by the official.

Signature/29.11.

(H.D.CHAKRWARTI) S. POSTS NAINITAL.

Copy forwarded forim information to:-1. Shri Ram Kishore Sharma, Ty. Postal clerk Nainital HO. 2. P. File of the official.

Rum Wi Shoke Shorma service book of the official.

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In the Hon'ble High Court of Judicature at Allahabad, Lucknow Bench, Lucknow.

Writ Petition No.

of 1983.

Ram Kishore Sharma

......Petitioner.

Versus

Union of India and others. Opp.parties.

ANNEXURE NO.3.

(Copy of dismissal ofder of the petitioner)

INDIAN POST & TELEGRAPHS DEPARTMENT.

Office of the Supdt, of Post Offices Nainital Dn. Nainital. Memo No. F/I-1/71-72 dated at Nainital the 28/12/78.

WHEREAS Shri Ram Kishore Sharma the then Clerk Ramgarh (Nainital) at present Clerk Bilsanda U/s has been convicted on a criminal charge under Section 409 I.P.C.

AND WHEREAS, it is considered that the conduct of the said Shri Ram Kishore Sharma Clerk Ramgarh (NT) at present Clerk Bilsanda (Plb) U/S which has led to his conviction is such as to render his further retention in the public service undesirable.

NOW THEREFORE, the undersigned hereby dismiss the said Shri Ram Kishore Sharma Clerk U/S from service with effect from 28th Dec. 1978.

Place. Naini Tal

Sd/

Supdt of Post Offices, Nainital Dn. Nainital. Pin- 263001.

Copy to Regd. Ad.

1. Shri Ram Kishore Sharma Clerk Bilsanda (PLB) 2. The Post Master Pilibhit.

3. P.F. of the official.

C.R. file of the official. 5,6. Fraud and vigilance file D.O. Naini Tal.

7. DA(P) Lucknow, UP.

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Ramble shore shorma

In the Hon'ble High Court of Judicature at Allahabad, Lucknow Bench, Lucknow.

Writ Petition No.

of 1982.

Ram Kishere Sharma

........Petitioner.

Versus

Union of India and others. opposite parties.

ANNEXURE NO.

Regd. A.D.

From

Sri J.N. Srivastava, Advocate High Court, Bhagwant Bhawan, Pandariba, Lucknow.

To

- 1. The Sr. Supdt. of Post Offices, Nainital Division, Nainital.
- 2. The Post Master General, U.P.Circle, Lucknow.
- 3. The Chairman, Post & Telegraph, New Delhi.

Subject: -- NOTICE UNDER SEC. 80 CPC.

Dear Sir,

On instructions of my client Sri Ram Kishore Sharma s/o Sri Ghanshyam Lal Sharma, Ex_clerk Ramgarh, Nainital who has been dismissed by the Supdt. Post Offices, Nainital Division, Nainital as per his Memo dated 28.12.1978, quite illegally and not in accordance with constitutional provisions. In this connection I have to further inform you as under: --

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That my client was charge sheeted by Supdt. Post Offices as per his Memo dt. 1.1.72 to which he submitted his explanation. The said explanation should have been in the normal course found satisfactory. However, quite arbitrarily the aforesaid Supdt. of Post Offices vide his Memo dt. 13.11.72 inter alia, served a show cause notice requiring Sri Ram Kishore Sharma to reply that why the entire period of his suspension from 4.12.71 to 18.4.72 be not treated as the period of suspension from duty and the allowances for that period be limited to subsistence allowance already received by the official. SriSharma duly sibmitted his reply to that show cause notice. Earlier to that, the Supdt. of Post Offices as per his Memo dated 27.3.72 had imposed already the penalty of recovery of a sum of Rs. 500/- only, being the proportionate cost of the value of lost insured letter from the pay of the official in 20 equal instalments of Rs.25/- each. This recovery has already been completed.

- 2. That it will appear from the above that on the basis of the charge sheet the action taken by the department had already been completed and the official concerned had been duly punished. The matter, should have, therefore, been treated as closed so far the punishment of the official is concerned in respect of the charges contained in chargesheet dated 1.1.72, under reference.
- That thereafter i.e. on or about 19.4.72, the official concerned Sri R.K.Sharma was reinstated on his job on which he worked without any complaint. He was also confirmed on his post by his departmental authorities. He also received annual increments. This further shows that so far the department was concerned they

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Aum Wi Shore Sharma

considered the matter relating to the charges contained in the charge sheet dated 1.1.72 as completely closed—the official concerned having already been punished. There could not be further punishment of the official on the same charges.

- 4. That my client was therefore surprised to have received another dt. 18.12.78 dismissing him from service. This action on the part of the Supdt of Post Offices is patently wrong and illegal and cannot be sustained on the following amongst other grounds:—
- (1) That the Supdt. of Post Offices who has signed the aforesaid dismissal order was not competent to dismiss my aforesaid client whose appointing authority was the Post Master General, U.P. Circle, Lucknow.
- (2) That not even a show cause notice was given to my client before dismissing him from service and thus there is clear violation of the provisions of Art. 311 of the Constitution of India.
- (3) That there could not be double jeopardy of my client for alleged charges of misconduct as has been done in the present case. Since he had been already punished on the charge which formed the subject matter of proceedings in the Criminal Court he could not be punished on the same charge twice by dismissing him from service.

In view of the above, the dismissal of my client is not only illegal but void and inoperative and also unjustified on facts. May, I therefore,



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request you please to recall the dismissal order dt. 28.12.78 signed by the Supdt. of Post Offices within 2 months of the receipt at hereof failing which my aforesaid client will have to take recourse to legal action against you for which you will be responsible for all the resultant consequences.

Yours faithfully,

(J.N.SRIVASTAVA)
Advocate, High Court.

Dated June ,1981.



Rambi shoke Sharma

In the Hon'ble High Court of Judicature at Allahabad,
LUCKNOW BENCH, LUCKNOW.

Writ Petition No.

of 1983.

Ram Kishore Sharma

... Petitioner.

Versus

Union of India and others.

.....Opp.parties.

AFFIDAVIT in support of the Writ Petition.

I, Ram Kishore Sharma, aged about 32 years, son of Shri Ghanshyam Lal Sharma, resident of village Ajan, Post Office Ajan, District Kheri, do hereby solemnly affirm and state on oath as under:--

- In the above noted case and as such fully conversant with the facts of the case hereinafter deposed.
- That paras 1 to 17 of the accompanying writ petition are true to my own knowledge and that para 18 and the grounds mentioned thereunder xxx are believed to be true which are based on legal advice.
- 3. That Annexures Nos. I to 4 to the Writ Petition are true copies of their respective originals, as issued to the deponent.

Bumblishere Shorme DEPONENT.

Dated: Banning 7, 1983

VERIFICATION.

I, the abovenamed deponent, do hereby verify





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that the contents of paras 1 to 3 of this affidavit are true to my own knowledge, that no part of it is false and nothing material has been concealed, so help me God.

Bambli Shore Sharmo DEPONENT.

Dated: December 7, 1983.

I identify the deponent who has signed before me.

R. Kumer

Advocate.

at 9.15 a.m/p.m. by Sri Rankishone Sharm the deponent, who is identified by Sri R. Kurmer Advocate, High Court, Lucknow.

I have satisfied my salf by examining the deponent that he understands the contents of this affidavit which have been read over and explained to him by me.

Mark Court, Allahabad,
Lacknow Bonch

Se. 986/40

Table 7-1-83



Union g India

प्रतिवादी (मुदालेह)

नं मुकद्मा सन् १६ अ पेशी की ता १६ ई० उपर लिखे मुकद्मा में अपनी ओर से श्री

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को अपना वकोल नियुक्त करके प्रतिज्ञा (इकरार) करता हूँ श्रीर लिखे देता हूँ इस मुकदमा में वकोल महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाबदेही व प्रश्नोत्तर करें या अन्य कोई कागज दाखिल करें या लौटावें या हमारी त्रोर से डिगरो जारी करावें और रुपया वसूत करें या सुलहनामा या इकबाल दावा तथा अयोज व निगरानो हमारो ओर से हमारे या अपने हस्ताचर से दाखित करें और तसदोक करें या मुकद्मा उठावें या कोई रुपया जमा करें या हमारी या विपन्त (फरोकसानी) का दाखिल किया रुपया अपने या हमारे हस्ताचर-युक्त (दस्तखती) रतीद से लेवें या पंच नियुक्त करंं - वकील महोदय द्वारा को गई वह कार्यवाही हमको सर्वथा स्वीकार है श्रीर होगा मै यह भो स्वीकार करता हूँ कि मै हर पेशी स्वयं या किसी अपने पैरो-कारको भेजता रहूगा अगर मुकद्मा अदम पैरवो में एक तरफा मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरी वकील पर नहीं होगी। इसलिए यह वकालतनामा लिख दिया कि प्रमागा रहे और समय पर काम आवे।

Accepted has fing

साची (गवाह).....साची (गवाह).....साची

दिनांक । ११ / ११ महीन

Before Central Administrative Tribunal

X

Additional Bench Allanabad
Registration No. 1120 or 1987 (1)
Ram Kigher Sharny Applicant
VERSUS O
Wind Individed Respondents
I've Shi G. N. Duly Frispector Par office reaula
on befreel of 8, supot per ollics - Noce tal-
in the above matter hereby appoint and retain
SHRI KRISHNA CHANDRA SINHA, Advocate High Court
to appear, act and plead for me/us in the above matter and to conduct/prosecute and
defend the same in all interiocutory or miscellaneous proceedings connected with the same
or with any decree or order passed therein, appeals and or other proceedings therefron
and also in proceedings for review of judgment and for leave to appeal to Suprem Court and to obtain return of any documents filed therin, or receive any money which may be payable
to me/us.
2. I/We futher authorise him to appoint and Instruct any other legal practitioner
authorising him to exercise the powers and authorities hereby conferred upon the Advocate
whenever he may think fit to do so.
3. I/We hereby authorised him/them on my/our behalf to enter into a compromise
in the above matter, to execute any decree order therein, to appeal from any decree/order
therein and to appeal, to act, add to plead in such appeal or in any appeal preferred by any other party from any decree/order therein.
4. I/we agree that if/we fail to pay the fees agreed upon or to give due instruction at
all stages he/they is/are at liberty to retire from the case and recover all amounts due to
him/them and retain all my/our monies till such are paid.
5. And I/We, the undersigned do hereby agree to ratify and confirm all acts done by
the Advocate or his substitute in the matter as my own acts, as if done by me/us to all
Executed by me/us this day of 19 at
8. c - ampaid
Sale Divisional Inspector Posta Au
Mainital (West) Sub Division
NAINITAL-263801 Signature
Executant/s are personally known to me he has/they have/signed befor me
Satisfied as to the identity of executant/s signature/s.
(where the executant/s is/are illiterate blind or unaquainted with the language of
'vakalat)
Certified that the content were explained to the executant/s in my presence
inthe language known to him/them who appear/s perfectly to understand
the same and has/have signed in my presence. Accepted
K. C. SINHA
Advocate
Additional Standing Counsel
Central Government
High Court-Allahabad
Counsel for Applicant/Respondents

No .CAT/Alld/

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH 23-A, Thornhill Road, Allahabad-211001

Transfer Application No. 1120 of 1987 (T)

Ram Kerhore Sharma Applicant

Versus

mion at India 20 Mers. Respondents Ram Kishere Marma, Slo Sin G. L. Sharma Ex-Clerk Rom Crark Port of Fice Naimital RIO Mohalla AJan Port office Gola District Hhan"

WHEREAS the marginally noted case has been Transferred by 119 Contlucknow under the provision of the Administrative Tribunal 1 Act (No.13 of 1985) and registered in this Tribunal as above.

Writ Petition No. 702 of 1983 of the Court of H9M! Curtike arising out of the order dated _____ passed by____

decided in your absence.

Defantment New Delhi.

The Tribunal has fixed the date of 2 - 2 - 1988 for the hearing of the matter.

If no appearance is made on your behalf by wour someone duly authorised to

act and plad on wour behalf, the matter will be heard and

Given under my hand seal of the Tribunal this day of 28 12 1987 3 Union at India through the Secretary fortund Telegraph

3 Chairmain de port and Telegraph's Department New Delhi: D. Post Master General, U. B. Circle Luckmon.

Superintendent Port offices, Namital Division